

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-525(ND)/2018

IN THE MATTER OF:

M/s JPC Enterprises

vs

M/s Jagson International Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 04.07.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. AvdeshBairwa, Advocate

For the Respondent/RoC : Mr. Deepjyot Singh, Advocate

ORDER

Learned AR for the petitioner as well as the learned counsel for the Corporate Debtor are present. Learned counsel for the Corporate Debtor represents that reply has been filed however, with a delay of 4 days and for seeking condonation of the said an application has also been filed along with reply. Taking into consideration the averments made in the application and also the judgment of the Hon'ble Supreme Court in this regard the delay for 4 days is condoned and the reply is taken on record. Rejoinder, it is represented by the learned counsel for the petitioner to the reply has also been filed on 29.06.2018. Since the pleadings in the matter is complete, let the matter be posted for enquiry on 08.08.2018.

—sd—

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar

—sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)